

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 106**  
**(IB)-875(PB)/2020**

**IN THE MATTER OF:**

M/s. Dhankalash Distributors Pvt. Ltd. .... Applicant/petitioner

v.

Arena Superstructures Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 18.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner Mr. Rajnish Sinha & Ms. Shreya Kohli, Advs.

**ORDER**

Corporate debtor side is not present. The Petitioner side shall explain that this case will not fall within the ambit of the stay granted by Hon'ble Supreme Court of India with regard to the home buyers' issues.

In this case, the petitioner says he has advanced more than one crore of rupees to this corporate debtor and the same being admitted in the records of the corporate debtor, this petition will lie against the corporate debtor, he further says, the Hon'ble Supreme Court order will not come in the way to decide this matter. On the submission advanced by the petitioner counsel, both sides are directed to argue this case on the next date of hearing.

On the petitioner counsel reported that Arena Superstructures Pvt. Ltd is typed as Alcobex Metals Ltd in the

order dated 02.09.2020, the same shall hereafter be read as  
Arena Superstructures Pvt. Ltd.

List this matter on 19.10.2020.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

—sd—

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

18.09.2020  
Ritu Sharma